

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 361 OF 2018 &  
IA NO. 1474 OF 2019**

**Dated : 12<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>Delhi Bar Association</b>		<b>.... Appellant(s)</b>
	<b>Versus</b>	
<b>Delhi Electricity Regulatory Commission &amp; Anr.</b>		<b>.... Respondent(s)</b>
Counsel for the Appellant(s)	: Mr. B. P. Agarwal	
Counsel for the Respondent(s)	: Mr. Divyanshu Rai for R-1 Mr. Rahul Kinra for R-2	

**ORDER**  
**IA No. 1474 of 2019**  
**(for condonation of delay in filing reply)**

Heard.

The Applicant/Appellant seeks condonation of delay of 46 days in filing reply. For the reasons stated in the application, we allow the application on payment of cost of **Rs. 1000/- (Rupees two thousand only) to a charitable organization**, namely, "**SAI DEEP DR. RUHI FOUNDATION, A/c No. 952663443, A-508, SECTOR 19, NOIDA -201301**" within two weeks from today. Application is disposed of.

**APPEAL NO. 361 OF 2018**

Rejoinder/reply, if any, shall be filed by next date of hearing.

List the matter on **26.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**